

No. 869/92 has been filed and the Court has directed that the appeal also A
may be tagged along with the writ petition. We are informed that the matter
has already been tagged with the writ petition. In that view of the matter,
it would be expedient that both the matters may be disposed of together
by the Division Bench. We are informed that the respondents are also
anxious to have the matter disposed of. Under these circumstances, we B
request the High Court have the matters disposed of as expeditiously as
possible preferably within a period of six months from the date of the
receipt of this order.

The appeal is accordingly disposed of. No costs.

R.P.

Appeal disposed of. C